

**National Rural Disabled Rehabilitation Programmes**

†2050. SHRI MOTI LAL VORA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the assistance under the National rural Disabled Rehabilitation Programme (NRRPD) has been provided to Chhasttisgarh only in the year 2001-02;

(b) the districts in which this scheme is in operation;

(c) the steps being taken to implement this scheme in rest of the districts, and

(d) by when the Central contribution would be provided and the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) Funds for 2000-01 (Rs. 207.90 lakhs) and 2001-02 (Rs. 156.05 lakhs) were released to the Government of Chhattisgarh under the Scheme of National Programme for Rehabilitation of Persons with Disabilities (NPRPD) in April 2001 and September 2001 respectively.

(b) to (d) As per information received from the State Government the scheme is currently being operated in the districts of Bilaspur, Rajnandgaon and Korea. It is for the State Government to extend it in other districts. The Central Government is not giving financial assistance under this scheme with effect from the year 2002-03.

**Reservation for Physically handicapped**

2051. SHRI DHARAM PAL SABHARWAL:  
SHRIMATI KAMLA MANHAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that section 39 of the Persons with disabilities (Equal opportunities, Protection of Rights and full participations) Act, 1995 makes it mandatory for all Government/aided vocational and educational institutions to reserve minimum three per cent seats for the physically challenged persons;

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† Original notice of the question was received in Hindi.

(b) if so, the number and names of the central vocational/educational institutions complying with the above statutory provision in various States, particularly in Chhattisgarh; and

(c) the action taken by Government against the institutions which are not abiding by the above dispensation?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN). (a) Section 39 of the Persons with disabilities (Equal Opportunities, Protection of rights and Full Participations) Act, 1995 stipulates that all Government educational institutions and other educational institutions receiving aid from the Government shall reserve not less than three percent seats for persons with disabilities.

(b) and (c) all the Central vocational/educational institutions are required to comply with the statutory provisions of the Act. Whenever any non-compliance of the provisions of the Act comes to the notice, the matter is taken up with the concerned institutions to ensure compliance. So far, no case of non-compliance of the said provisions of the Act by the any Central vocational/educational institutions in the State of Chhattisgarh has come to the notice

### **Benefits to persons suffering from Autism and Cerebral Palsy**

2052. SHRI ANAND SHARMA  
SHRIMATI PREMA CARIAPPA:  
PROF. ALKA BALRAM KSHATRIYA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state

(a) whether Government are considering proposal to extend the persons with disability (Equal opportunity, Protection of Rightful Participation) Act, 1995 to the persons suffering from autism and Cerebral palsy, and

(b) if so, the details of the benefits and by when the coverage under the Act would be extended to such persons?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR). (a) and (b) Under the Persons with